Strategy to curb Naxal activities

- 815. SHRI MADHUSUDAN MISTRY: Will the Minister of HOME AFFAIRS be pleased to state :
- (a) the salient features of the strategy to curb the Naxal activities in the Naxal affected areas of various States;
- (b) the number of security personnel killed by Naxals since April, 2014 till date; and
 - (c) the measures taken by Government to rehabilitate their families?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) The Central Government has a four pronged strategy to tackle LWE insurgency - Security Related Measures; Development Related Measures; Ensuring Rights and Entitlements of Local Communities and Public Perception Management, wherein it supplements the efforts of the State Governments over a wide range of schemes and measures.

In security related interventions, apart from directly deploying Central Armed Police Forces (CAPFs), the Government of India provides assistance for capacity building of the states through schemes like the Security Related Expenditure (SRE) Scheme, the Special Infrastructure Scheme (SIS), the Construction/ Strengthening of Fortified Police Stations Scheme etc. In addition, other security related interventions include providing helicopters to States, setting up of Counter Insurgency and Anti Terrorism (CIAT) schools, assistance to raise India Reserve Battalions (IRB), modernization and upgradation of the State Police and their Intelligence apparatus under the Scheme for Modernization of State Police Forces (MPF scheme) etc.

On the development front, the Central Government is implementing special schemes for LWE affected areas like the Additional Central Assistance (ACA) Scheme (in place of old Integrated Action Plan), the Road Requirement Plan-I (RRP-I) etc. To ensure Rights and Entitlements of local communities, the Central Government has enacted the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 to recognise and vest the forest rights and occupation in forest land in forest dwelling scheduled tribes and other traditional forest dwellers, who have been residing in such forests for generations, but whose rights could not be recorded. The Rules were notified on 01.01.2008 have been further amended on 06.09.2012 to ensure better implementation. The Ministry of Tribal Affairs have also issued comprehensive guidelines on 12.07.2012 on issues relating to implementation of the Act.

Under Public Perception Management, the Central Government is implementing

Unstarred Questions

the Media Plan to convey the Government's view to the people of LWE affected areas through the Media.

It is the belief of the Government of India that a combination of calibrated police action, focused development efforts and improvement in governance are the effective instrumentalities to combat LWE insurgency in the long-term.

- (b) 36 security forces personnel were killed in LWE violence from 1st April 2014 to 7th July 2014.
- (c) Under the Security Related Expenditure Scheme, ex-gratia payment of ₹ 3 lakh to the family of each security personnel killed due to LWE violence is reimbursed by the Central Government. In addition, ex-gratia compensation of ₹ 15 lakh is paid to the next of kin of personnel of Central Armed Police Forces killed in action. Besides this, the State Governments have their own policies for payment of ex-gratia to the families of security personnel killed in naxal attacks and compassionate appointment of children of the killed policemen in Government services.

Steps taken to accord Statehood to Delhi

†816. SHRI VIJAY GOEL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the concrete steps proposed to be taken by Government to accord the status of a full fledged State to Delhi along with the constraints in this regard;
- (b) the manner in which the Central Government proposes to modernize Delhi Police along with the details of the budget provided for this purpose last time; and
- (c) the extent to which crimes have increased in Delhi during the last five years along with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) At present, no proposal is under consideration of the Union Government to accord statehood to Delhi.

- (b) Police Modernization Scheme under Annual Action Plan was introduced in the year 2006 and funds were earmarked in following 06 different Heads:
- (1) Communication, (2) Equipment, (3) Vehicles, (4) Police Stations/Buildings/ Housing,
- (5) Forensic Laboratory, (6) Weaponry for the financial years i.e. 2009-10, 2010-11, 2011-12, 2012-13 and 2013-14.